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Title: The Minister of State in the Ministry of Power and Minister of State in the Department of Commerce, Ministry of Commerce and Industry laid a statement regarding status of implementation of recommendations in 74th Report of Standing Committee on Commerce on Cess Law (Repealing and Amending) Bill, 2005, pertaining to the Ministry of Commerce and Industry (Department of Commerce).

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAYRAM RAMESH): Sir, the Department Related Parliamentary Standing Committee on Commerce in its 74th Report had made recommendation that "the Committee considered the Bill clause-by-clause at its sitting held on 24th November, 2005 and approved the Bill and recommended that the Bill be passed". Subsequently, the Bill had been enacted and notified in the Gazette of India on 2nd June, 2006. A copy of 'The Cess Laws (Repealing and Amending) Act, 2006 is laid on the Table of the House.

(Placed in Library, See No.LT 8706/08)